

TITLES AND GIFTS FROM FOREIGN STATES (PENALTY FOR ACCEPTANCE) BILL

Shri C. R. Narasimhan (Krishnagiri): I beg to move for leave to introduce a Bill to provide for penalties for acceptance of titles and gifts from foreign States.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for penalties for acceptance of titles and gifts from foreign States.

The motion was adopted.

Shri C. R. Narasimhan: I introduce the Bill.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

Shri Pataskar (Jalgaon): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure 1908.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

Shri Pataskar: I introduce the Bill.

Mr. Deputy-Speaker: Then we come to the Unemployment Relief Bill in the name of Shri A. K. Gopalan. The hon. Member is absent.

UNEMPLOYMENT RELIEF BILL

Shri H. N. Mukerjee (Calcutta North-East): I beg to move for leave to introduce a Bill to provide relief to unemployed workers.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide relief to unemployed workers."

The motion was adopted.

Shri H. N. Mukerjee: I introduce the Bill.

Mr. Deputy-Speaker: Then there are two Bills in the name of Shri Raghunath Singh. The hon. Member is absent.

INDIAN ARMS (AMENDMENT) BILL

Shri U. C. Patnaik (Ghumsur): I beg to move for leave to introduce a Bill further to amend the Indian Arms Act, 1878.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Arms Act, 1878."

The motion was adopted.

Shri U. C. Patnaik: I introduce the Bill.

Mr. Deputy-Speaker: Then there are two Bills in the names of Shri A. K. Gopalan and Shri V. P. Nayar. Both the hon. Members are absent.

DOWRY RESTRAINT BILL—contd.

Mr. Deputy-Speaker: The House will now proceed with further consideration of the following motion moved by Shrimati Uma Nehru on the 28th August 1953:

"That the Bill to restrain the custom of taking or giving of Dowry in marriages, be taken into consideration."

Shri R. K. Chaudhuri was in possession of the House. He may continue.

Shri R. K. Chaudhuri (Gauhati): Sir, when I spoke last, I had thrown out a very important suggestion which would do away altogether with the necessity of this legislation..

Mr. Deputy-Speaker: Necessity for what?